



# TAMIL NADU GOVERNMENT GAZETTE

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## Part IV—Section 2

### Tamil Nadu Acts and Ordinances

The following Ordinance which was promulgated by the Governor is hereby published for general information:—

#### TAMIL NADU ORDINANCE No.5 OF 2022.

An Ordinance further to amend the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987.

WHEREAS the Legislative Assembly of the State is not in session and the Governor of Tamil Nadu is satisfied that circumstances exist which render it necessary for him to take immediate action for the purpose hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor hereby promulgates the following Ordinance:—

1. (1) This Ordinance may be called the Tamil Nadu Agricultural Produce Marketing (Regulation) Second Amendment Ordinance, 2022

Short title and commencement

(2) It shall come into force at once.

Tamil Nadu  
Act 27 of  
1989.

2. In section 33 of the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987, in the proviso to sub-section (1), for the expression "eleven years and six months", the expression "twelve years and six months" shall be substituted.

Amendment of  
Section 33.

15th December 2022.

R.N. RAVI,  
Governor of Tamil Nadu.

**EXPLANATORY STATEMENT.**

Sub-section (1) of section 33 of the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987 (Tamil Nadu Act 27 of 1989) empowers the Government to appoint a Special Officer to manage the affairs of a market committee pending constitution of a new market committee for a period not exceeding three years in the aggregate. By virtue of the said provision, the tenure of Special Officers who were appointed to manage the affairs of the market committees in the State were extended beyond the said three years period, by amending the proviso to sub-section (1) of section 33 of the said Act, from time to time. The said provision as it stands now, enables the State Government to extend the tenure of the Special Officers for a period of eleven years and six months in the aggregate *vide* Tamil Nadu Act 9 of 2022.

2. Out of the 26 market committees, members were nominated to 24 market committees except Tiruchirapalli and Cuddalore market committees of the said 24 market committees, the Chairman and Vice-Chairman were elected in 23 market committees (except Theni market committee) and they assumed charge in the said 23 market committees.

3. Therefore, the tenure of Special Officers of 23 market committees (except Tiruchirapalli, Cuddalore and Theni market committees) was extended from 30.11.2020 to the date prior to the assumption of charges of respective market committees by the members. Further, the tenure of Special Officers of Tiruchirapalli, Cuddalore and Theni market committees was extended from 30.11.2020 to 29.11.2021.

4. In the mean time, on the 23rd July 2021, the members nominated to the said 24 market committees were withdrawn and Special Officers were appointed for a period of one year i.e. 23.07.2021 to 22.7.2022 to 23 market committees, except Tiruchirapalli, Cuddalore and Theni market committees. Further, the tenure of the Special Officers of the said 23 market committees have been extended from 23.07.2022 to 22.07.2023.

5. The tenure of Special Officers of Tiruchirapalli, Cuddalore and Theni market committees was extended from 30.11.2021 to 29.11.2022. Inasmuch as the extended tenure of the Special Officers of the said three market committees is due to expire on 29.11.2022 and as some more time is required to nominate members to the said market committees, there is a compelling necessity to extend the tenure of the Special Officers of the said three market committees for a further period of one year beyond 29.11.2022 or till the reconstitution of the said market committees, whichever is earlier. The Government have therefore, decided to amend the said Tamil Nadu Act 27 of 1989 suitably for the above purpose.

6. The Ordinance seeks to give effect to the above decision.

(By order of the Governor)

C. GOPI RAVIKUMAR,  
*Secretary to Government (Legislation),  
Law Department.*